Pant, Shri K. C.
Paramasivan, Shri
Patel, Shri P.R.
Patel, Shri Rajeshwar
Pillai, Shri Nataraja
Prabhakar, Shri Naval
Pratap Singh, Shri
Raghunath Singh, Shri
Rajaram, Shri
Rajdeo Singh, Shri
Ram Sewak, Shri
Ram Swarup, Shri
Ramabadran, Shri
Ramaswamy, Shri S.V,
Rane, Shri
Ranga Rao, Shri
Rao, Shri Jaganatha
Rao, Shri Ramapathi
Ray, Shrimati Renuka
Roy, Shri Bishwanath
Sadhu Ram, Shri
Saha, Dr. S.K.
Sahu, Shri Rameshwar
Saigal, Shri A.S.
Samanta, Shri S.C.
Samnani, Shri
Satyabhama Devi, Shrimati
Shah, Shri Manabendra
Shah, Shri Manubhai
Shakuntala Devi, Shrimati
Shankaraiya, Shri
Sharma, Shri K.C.
Sheo Narain, Shri
Shree Narayan Das, Shri
Shukla, Shri Vidya Charan
Siddananjappa, Shri
Siddiah, Shri
Sidheshwar Prasad, Shri
Solanki, Shri
Srinivasan, Dr. P.
Subbaraman, Shri
Subramanyam, Shri T.
Swell, Shri
Tahir, Shri Mohammad
Tantia, Shri Rameshwar
Tiwary, Shri D.N.
Tiwary, Shri K.N.
Tiwary, Shri R.S.
Tripathi, Shri Krishna Deo
Uikey, Shri
Valvi, Shri
Varma, Shri Ravindra
Veerappa, Shri
Venkatasubbaiah, Shri P.
Verma, Shri Balgovind
Virbhadra Singh, Shri
Vishram Prasad, Shri
Wadiwa, Shri
Yadava, Shri B.P.

NOES

Banerjee, Shri S.M.
Chaturvedi, Shri S.N.
Daji, Shri
Deo, Shri P.K.
Elias, Shri Mohammad
Goni, Shri Abdul Ghani
Kar, Shri Prabhat
Mengi, Shri Gopal Datt
Pande, Shri Sarjoo
Singh, Shri Y.D.
Warior, Shri

Mr. Deputy-Speaker: The result of the Division is: Ayes 151; Noes 11.

The motion was adopted.

14.43 hrs.

SALARIES AND ALLOWANCES OF MEMBERS OF PARLIAMENT (AMENDMENT) BILL

Shri Raghunath Singh (Varanasi): I beg to move:

"That the following amendments made by Rajya Sabha in the Bill further to amend the Salaries and Allowances of Members of Parliament Act, 1954, be taken into consideration:—

Clause 1

1. That at page 1, *for* line 5, the following be *substituted*, namely:—

"(2) It shall be deemed to have come in force on the 1st day of June, 1964."

Clause 3

2. That at page 2, lines 4 to 7, the words "to a member whose usual place of residence is more than seven hundred kilo-metres by rail or road from the place where the session of the House of Parliament or the sitting of the Committee is being held" be *deleted*.

Clause 4

3. 'That at page 2, clause 4 be *deleted*.'

Mr. Deputy-Speaker: Motion moved:

That the following amendments made by Rajya Sabha in the Bill further to amend the Salaries and Allowances of Members of Parliament Act, 1954, be taken into consideration:—

Clause 1

1. 'That at page 1, *for* line 5, the following be *substituted*, namely:

"(2) It shall be deemed to have come in force on the 1st day of June, 1964".'

Clause 3

2. That at page 2, lines 4 to 7, the words "to a member whose usual place of residence is more than seven hundred kilo-metres by rail or road

from the place where the session of the House of Parliament or the sitting of the Committee is being held" *deleted.*

Clause 4

3. "That at page 2, clause 4 be *deleted.*"

Shri Daji (Indore): Mr. Deputy-Speaker, I would like to point out to the House that after we passed the Bill and sent it to the Rajya Sabha, the economic situation in the country has worsened considerably. There is acute food shortage, prices are continuously rising and in many parts of the country there is near-famine conditions. It is a fact that the Government has not been able to rectify the situation, and we sitting in this Sovereign House have a very direct and substantial responsibility to the people. Even at the time when the Bill was passed by the Lok Sabha, we had definite reasons for not passing it; but I would only wish to point out that not only do those reasons apply now but they apply with re-doubled force. At a time when the country is passing through near economic crisis, when the rise in prices of every conceivable commodity is agitating the minds of the people and ironically may I point out that we are considering this 25 per cent increase in our salary from June 1964 on the very day when in many places there is going to be a strike against the rise in prices? About 2,000 workers have been arrested in U.P. Hundreds of workers have been detained in Calcutta; about a thousand workers have been detained in Calcutta, because 25th, today, is the day for the strike.

Shri Sheo Narain (Bansi): We are not discussing the strike here.

Shri S. M. Banerjee (Kanpur): That should not be the attitude, Sir.

Shri Daji: Even in Delhi, when we are sitting here, many shops are closed.

श्री स० मो० बनर्जी : भीख मांगो जाकर ।

Shri Raghunath Singh: He should withdraw his words. It is most unparliamentary.

Mr. Deputy-Speaker: Order, order. When one hon. Member is on his legs, hon. Members should not stand up and start talking.

Shri Daji: Before I proceed further, may I request all sections of the House, that whatever you have to do with the Bill you may do but at least let us discuss it in a little dignified way?

Shri Sheo Narain: He should withdraw his words first.

Shri Daji: Unless we are able to discuss it in a dignified way....

Mr. Deputy-Speaker: Order, order; I will find out what his words are.

Shri Sheo Narain: He has said

भीख मांगो जा कर ।

Mr. Deputy-Speaker: Order, order. Please sit down. I will look into it.

Shri Daji: I will only say this that the decorum of the House is always important but never so important as when we are discussing our own salary. Therefore, let not the discussion be so flippant as to give an impression that we were over-anxious to vote it. Please bear with me. Do whatever you want to do. You can reject my amendment.

So, I was submitting that today even in the City many shops are closed and by this time workers must have started a huge procession to protest against the failure of the Government to hold the price-line and demanding adequate food, adequate dearness allowance and bonus. In the evening there are rallies everywhere in the City. So, it is a real anomaly that when the working people of the country are today fighting against the price rise and for a petty increase in the dearness allowance, we are unable to give even a petty increase of Rs. 3.50

[Shri Daji]

to our own employees whereas on the same day we are meeting to vote ourselves not only a 25 per cent increase in our salary and a 50 per cent increase in our daily allowance but also to vote it retrospectively. Therefore there is added reason today that we should pause and reconsider the Bill as it has been sent back with amendments from the Rajya Sabha. This is the most unfitting time for pushing through this legislation. I do not deny that the cost of living index has gone up. But how is it that when we discuss prices for the people, dearness allowance for the employees and bonus for the working people, the price rise seems to be a little less to us; but when we sit to discuss our own pay rise, our own DA and TA rise, suddenly we remember with great consciousness this spurt in prices? Is it that prices are different for Members of Parliament and for the common people? I do not say that Rs. 500 is going to make a big difference. That is not the point. The point is not Rs. 100; the point is about the psychological climate in the country. Having failed to give even the pettiest relief to the common working toiling people, who sweat, toil and starve, having addressed them the gospel of having patience and of tightening their belts, as leaders of the nation, as representatives of the people do we set a good example, an inspiring example before the people by saying "No, your DA can wait; your relief can wait, but we, the representatives of the people, must get relief here and now"? I submit with all humility that whatever be the logic at the time when we passed it—then too I—had my reservations when the country today is in the throes of a severe economic crisis, when hundreds of thousands are marching against the price rise and are looking up to this august House to give an inspiring lead and to force the hands of the Government to stop the price rise so that the whole nation can be taken forward on the path of prosperity, this is the most wrong time that we should vote this. Therefore I submit—and I submit it with all humility—and sense of dignity—let us also add to the dignity of the House. Let us consider this question with some dignity, not merely the question whether we should get somthing more or not but also the psychological effect that it will have. I do not want to count the effect in terms of rupees, annas and pies. It is not a question of so many rupees. After all, it may be a question of a few lakhs of rupees in a budget of crores of rupees; but the crucial point is not rupees, annas and pies but the psychological impact of this, I most respectfully say, most obnoxious, wrong measure that we we are going to pass, of the measure of voting ourselves higher salary, of the measure which will be taken by the people almost as an insult to their own misery and dereliction of duty beyond compare. Let us not be a party to this.

Shri Hari Vishnu Kamath (Hoshangabad): Mr. Deputy-Speaker, I rise to oppose all the three amendments made by the Rajya Sabha to this Bill. I will be very brief. I do believe in all sincerity....

An Hon. Member: Not three, only one.

Shri Hari Vishnu Kamath: I am sorry. I rise to oppose the first amendment that has just now been moved by my hon. colleague, Shri Raghunath Singh.

Mr. Deputy-Speaker: All the three have been moved.

Shrimati Renu Chakravartty (Barrackpore): They will be taken up separately.

Shri Hari Vishnu Kamath: I will in that case oppose all the three. As regards the first one, we have always questioned the wisdom of having retroactive or retrospective legislation in other fields and sectors. I do think that where a Bill concerning ourselves is concerned, we should set a noble, a better example than would be set by this amendment if we are to pass it. I think, it will be in the

fitness of things not to accept an amendment which seeks to make the provision regarding salaries retroactive.

As regards the second amendment, I think, the Bill as moved bv Shri Raghunath Singh was very apt and adequate. I do not think that this amendment seeking to delete the distance limit of 700 kilometres cr something like that should be accepted. The limit is necessary and we should stick to the provision of the original Bill as moved by Shri Reghunath Singh.

Lastly, I think, the optional clause should remain. We do not wish to delete it. The only amendment that might be made to clause 4 should be to insert the word "Chairman" also along with the Speaker. The Chairman of the other House was forgotten with reference to clause 4 by Shri Raghunath Singh. That amendment might also be made here if the House is willing.

I therefore oppose all the three amendments made by Rajya Sabha.

श्री स० मो० बनर्जी : उपाध्यक्ष महोदय, मैं पहले अमेंडमेंट का विरोध करने के लिए खड़ा हुआ हूं, वैसे मैं विरोध तो सब का करता हूं । आज देश के सामने जो स्थिति है, मेरे खयाल में उसे हमारे तमाम मित्र जो यहां बैठे हैं अच्छी तरह जानते हैं । उनको मालूम है कि आज देश की क्या हालत है, लेकिन ऐसे वक्त में भी रिट्रास्पेक्टिव इफेक्ट से, यानी पहली जून, सन् 1964 से अपना महंगाई भत्ता 21 रुपये से 31 रुपये करने की, यानी दस रुपये रोज बढ़ाने की, और वेतन में सौ रुपये की बढ़ोतरी की मांग सदस्य कर रहे हैं, जब कि 22 लाख सरकारी कर्मचारियों की यह मांग स्वीकार नहीं की जाती कि दास आयोग के टर्म्स आफ रेफरेंस में डियरनेस एलाउंस के फारमूले को शामिल कर दिया जाए ।

मैं आपके सामने सिर्फ यह चीज रखना चाहता हूं कि आज इस देश में 27 करोड़ लोग साढ़े तीन आना रोज पर गुजारा कर रहे हैं और जब आज उत्तर प्रदेश में एक सेर से भी कम चावल और गेहूं मिल रहा है, और जब आज लाखों की तादाद में लोग सरकार से मांग कर रहे हैं कि चीजों के दाम कम किए जाएं या रोके जाएं, उस वक्त हम जम्हूरी उसूलों के पुजारी और प्रजातांत्रिक उसूलों की रखवाली करने वाले इस सदन में अपने ही भत्ते और वेतन में वृद्धि करना चाहते हैं । आज इस सदन की तरफ देश के 45 करोड़ लोगों की आंखें लगी हैं कि चीजों के दाम घटाये जाएं और ऐसे वक्त में हमने अपनी तनखाह और भत्ते का सवाल उठाया है ।

मैं निवेदन करूंगा कि यह तो बढ़ा ही लीजिएगा अपने बहुमत के आधार पर, लेकिन कम से कम इतनी जल्दी तो न कीजिये और हमारी बात सुन लीजिये कि बाहर किस तरीके से जनता सोचती है । उपाध्यक्ष महोदय, जब यह बिल सदन में पास हुआ तो स्टेट्समैन के एडीटोरियल को पढ़िये, हिन्दुस्तान स्टैंडर्ड के एडीटोरियल को पढ़िये और सारे अखबारों के एडीटोरियल को पढ़िये। हर एक ने कहा था कि महंगाई को देखते हुए यह ठीक है कि पालियामेंट के मेम्बरों के अखराजात बढ़े हैं, लेकिन समय को देख कर, देश की हालत को देख कर, देश की गरीबी और भुखमरी तथा फाकाकशी को देख कर यह शोभा नहीं देता कि संसद संसद सदस्य अपनी तनखाह को बढ़ा लें और डियरनेस एलाउंस के बारे में डिसकशन एलाऊ न किया जाए और कहा जाय कि अगले सेशन तक इन्तिजार कर सकता है । इसलिए मैं यह कहूंगा कि आज भी समय है कि इस बिल को वापस ले लिया जाये । हमारे प्रधान मंत्री श्री लाल बहादुर शास्त्री, ने, जो कि पंडित जवाहर लाल नेहरू की खड़ाऊं लेकर भरत की तरह राज्य

[श्री स० मो० बनर्जी]

कर रहे हैं, इस सदन में अपने भाषण में यही कहा है कि देश की खाद्य स्थिति बहुत खराब है और वह और ख़राब होने वाली है। उन्होंने देश के किसानों की बात भी कही और मजदूरों के लिए भी आंसू बहाये। लेकिन उसका कोई असर नहीं हुआ।

15 hrs.

आज जो राज्य कर रहे हैं, मैं उनसे यही कहूंगा कि बहुमत के आधार पर, अपनी ताकत आधार पर वे अपनी तन्ख्वाहों में वृद्धि को पास करा लेंगे, लेकिन उनको देश की आम जनता की हालत को भी अपने सामने रखना चाहिए। मैंने एक अमेंडमेंट दिया था, लेकिन बदकिस्मती से वह नहीं आ सका, क्योंकि मैं लेट हो गया। उस अमेंडमेंट का मकसद यह था कि जून, 1967 से मेम्बरों की तन्ख्वाहों में वृद्धि की जाये, ताकि उस समय हम इलेक्ट्रेट के पास जाकर यह कहें कि हम अपनी तन्ख़्वाह बढ़ाना चाहते हैं। उस वक्त पता लगेगा कि कितने लोग हमको वोट देते हैं।

आज इस सरकार की नीति से साफ़ तौर से यह मालूम होता है कि वह चाहती है कि हमारी हालत तो सुधर जाये और देश की जनता भुखमरी और फाकाकशी में अगर मरघट की तरफ भी चली जाये, तो कोई गुरेज़ नहीं है। मेरे भाइयों को 1600 रुपये के एरियर्ज़ मिलेंगे। वे अभी से प्लान बना लें कि उस रकम को कैसे इस्तेमाल करेंगे।

श्री रघुनाथ सिंह : 1600 रुपये के एरियर्ज़ कहां से मिलेंगे ?

श्री स० मो० बनर्जी : 1600 रुपये न सही, 1200 रुपये या 1000 रुपये तो मिलेंगे। माननीय सदस्य जो कहते हैं वही सही।

मैं इस बिल का विरोध करता हूं और मैं केवल यहां ही विरोध नहीं करूंगा, मैं बाहर 22 लाख गवर्नमेंट सर्वेन्ट्स को कहूंगा कि वे इस सरकार के खिलाफ अपने महंगाई भत्ते के लिए हड़ताल करें।

Shri Hanumanthaiya (Bangalore City): I have great pleasure in responding to the call made by my hon. friend Shri S. M. Banerjee that the discussion should continue on this matter with dignity. It is a very delicate matter. It is easy under the circumstances to lose not only one's temper but also lay an axe at the dignity of this House. So, let us forbear from doing so. I would appeal to my hon. friends to see the reasonableness of the proposition with an impartial mind.

I agree with them that merely because we are in a majority here we should not take personal advantage of it. I concede that straightway. Nor should they take advantage of it for party purposes. May I appeal to my hon. friends to see that by pitting the Members of Parliament against the Central Government employees and inciting their feelings, by implication they want to egg on the Central Government employees more and more to demand more and more?

Shri S. M. Banerjee: We never said that. Kindly listen to me. Their only demand was that the terms of reference should include the revision of the dearness allowance formula. That was the only meagre thing which they wanted. But even that has been refused by this Government.

Shri Hanumanthaiya: I am coming to that. In this discussion, the proper comparison would be what Members of Parliament are paid in other countries. To compare the salaries and emoluments of Members of Parliament with those of other classes of Government employees is neither pertinent nor proper. If my hon. friends sitting to my right had taken the examples of salaries of Members of Parliament in other countries and

shown that this Bill proposed to pay much more than what was warranted under the circumstances, I, for one, would agree with them. But to take Government employees and their dearness allowances into consideration and then argue against this proposition would be somewhat far fetched.

My hon. friend Dr. Ram Manohar Lohia is not here, at the moment. I would appeal to him,—and also to my hon. friend Shri S. M. Banerjee,—to remember that he himself has said that 26 crores of people are getting less than seven annas a day. I concede that proposition. If that be so, then with what logic can my hon. friend ask for the Central Government employees much more than seven annas per day?

Shri S. M. Banerjee: I had mentioned about that also. I have said that in this country there is actually a race between starvation and hunger.

Shri Hanumanthaiya: My hon. friend takes up a convenient argument when it suits his party purposes. If my hon. friend is so sympathetic to the whole people, I shall put forward a proposition which must be accepted by him, and it is this. Let there be a wage commission for all professions in India..

Shri S. M. Banerjee: Yes, including Members of Parliament.

Shri Hanumanthaiya: Yes, including Members of Parliament and Ministers and the ICS people and others, and let the wage be fixed with reference to the *per capita* income and the comparative quantity and quality of work turned out. If such a thing is done, there will be no heart-burning in any quarter. On the other hand, according to statistics, organised labour is taking more than 200 to 300 times the *per capita* income, more than 26 crores of people. It is for those 26 crores of people that we have to feel, and I do feel for them.

Therefore, until that commission is appointed let us come to this honourable and dignified agreement. Let the salaries and allowances of Members of Parliament be judged on the basis of those that are paid in other countries. Let us not bring in the Central Government employees into this discussion. Then, one can bring in the ICS people and also the others. All that will confuse the argument. Let not other things be brought into it.

So far as the electorate is concerned, they are equally familiar or conversant with the opinions of MPs. I say today that I can go to my constituency and convince them that this salary is properly paid and get elected. I shall give you this challenge here and now. But really, it is not a question for any challenge, but it is a question of being reasonable. Here, we must go on the plane of a principle, instead of taking advantage of it for party purposes.

Shrimati Renu Chakravartty: What is the principle?

Shri Hanumanthaiya: The pitting of organised labour and the Central Government employees against the rest of India and Parliament in particular should not be done. That is my appeal to my hon. friends.

Mr. Deputy-Speaker: Now, Shri Hukam Chand Kachhavaiya.

Shri S. N. Chaturvedi (Firozabad): We have not been given any chance. Those who had spoken on this Bill previously are being given a chance to speak now also. I was denied a chance last time. This time, I wanted to speak and I had given my name two days before.

Mr. Deputy-Speaker: The hon. Member may please await his chance.

Shri S. N. Chaturvedi: The time allotted for this is only 45 minutes and already about 30 minutes are over.

[Shri S. N. Chaturvedi]

The voice of those who want to oppose these amendments should not be suppressed in this House.

श्री हुकम चन्द कछवाय (देवास) : उपाध्यक्ष महोदय, मुझे इस बिल के सम्बन्ध में केवल इतना ही कहना है कि यदि आज हम इस बिल को पास कर देते हैं, तो हम अपने देश की गरीब जनता के सामने किस प्रकार से मुंह उठा कर बात कर सकते हैं। यह कितनी लज्जा की बात है कि हम अपनी तन्ख्वाह तो बढ़ा लें, लेकिन छोटे कर्मचारियों और दूसरे गरीब लोगों की तन्ख्वाह के बारे में विचार भी न करें।

इस बिल को लाते समय श्री रघुनाथ सिंह ने सब से पहले ये शब्द कहे थे कि चार सौ रुपये में कोई भी मेम्बर ईमानदारी से काम नहीं कर सकता है। उनके कहने का अर्थ यह है कि सौ रुपये लेने के बाद हर एक सदस्य ईमानदार बन जायेगा और अब तक वह बेईमान था। मैं इस बात का विरोध करता हूं आज हमारे देश में अधिकांश लोग ऐसे हैं, जो चार सौ रुपये से कम तन्ख्वाह पाते हैं। इसका अर्थ यह हुआ कि व सब बेईमान हैं और जो ज्यादा तन्ख्वाह पाने वाला व्यक्ति है, वह ज्यादा ईमानदार है।

इस सम्बन्ध में मैं इतना ही कहना चाहता हूं कि हमें स्वयं ही विचार करना चाहिए कि हम अपने कर्मचारियों की तन्ख्वाह नहीं बढ़ाते हैं और अपनी तन्ख्वाह बढ़ा लेते हैं, यह लज्जा की बात है। ऐसा नहीं होना चाहिए। इस लिए मैं इस बिल का विरोध करता हूं।

श्री श० ना० चतुर्वेदी : उपाध्यक्ष महोदय, कर्त्तव्य भावना से वशीभूत हो कर ही आज इस बिल का और जो एमेंडमेंट्स राज्य सभा से पास होकर आए हैं, उनका मैं विरोध करता हूं। मैं समझता हूं कि इस बिल को जिस रूप में प्रस्तुत किया गया था वह तो खराब था ही, लेकिन अब इसमें जो संशोधन किये गये हैं, उनसे यह और भी खराब हो गया है

Shri P. R. Patel (Patan): Sir, on a point of order. Can an hon. Member say that the Bill, after its passing, is bad? Once it was passed by the other House, can he say it? Is it not contempt of the House?

Shri S. N. Chaturvedi: I have every right to say what I have said.

Mr. Deputy-Speaker: He can speak only on the amendments. The principles of the Bill have been accepted by both the Houses.

श्री श० ना० चतुर्वेदी : जो स्पीचिज हुई हैं, उन पर कोई आपत्ति किसी ने नहीं की है और अब जब मैं स्पीच करने के लिए खड़ा हुआ हूं तो आपत्तियां की जा रही हैं।

आज जब देश में भूख की वजह से त्राहि त्राहि मची हुई है उसको देखते हुए भी अगर हम अपनी तनख्वाह और एलाउंसिस बढ़ा लें तो यह ठीक बात नहीं होगी। मैं मानता हूं कि आज महंगाई बहुत अधिक है। लेकिन वह सब के लिए समान रूप से है। पार्लिमेंट के मेम्बरों के ऊपर भी उसका असर हुआ है, यह भी मैं मानता हूं। लेकिन मैं यह कहे बगैर भी नहीं रह सकता हूं कि शायद सारे देश में दिल्ली में ही हालत सब से अच्छी है जहां तक प्राइसिस का ताल्लुक है। यहां पर फिर भी चीजें सस्ती मिल रही हैं। आगरा में या दूसरे स्थानों में जाकर आप देखें, वहां पर यहां से कम से कम दुगुने दामों में गेहूं और गल्ला लोगों को मिल रहा है। वह भी कभी कभी नहीं मिलता है। इस सब को देखते हुए मैं निवेदन करना चाहता हूं और आपसे ही पूछना चाहता हूं कि क्या यह वक्त था कि इस बिल को लाया जाता। देश में जब प्राइसिस बढ़ती हैं तब व्यापारी वर्ग तो फायदा उठाते ही हैं, लेकिन केवल दो तरह के लोग अपनी तनखा और भत्ते

बढ़वा पाते हैं । एक तो वे लोग हैं जिनके हाथ में सत्ता है या शासन की बागडोर है या वे लोग हैं जो हड़तालें, प्रदर्शन आदि कर समाज को नुकसान पहुंचा सकते हैं या धौंस दे सकते हैं । लेकिन ज्यादातर वे लोग हैं, जो असंगठित हैं उनकी कोई पूछ नहीं होती, उनको ज्यादा मिलने की कोई आशा नहीं होती है । महालोनिवीस कमेटी की रिपोर्ट में यहां तक कहा गया है कि जो लैंडलेस लेबरर्ज हैं उनको एक रुपया नौ पैसे से मजदूरी पांच साल में घट कर 96 पैसे रह गयी है। उन लोगों का भी हमें खयाल करना चाहिये, क्या उन से भी हमारी हीन दशा है ? अपने आपको हम किस से आइडेंटिफाई कर रहे हैं, उस महान जन समूह से जो कि त्रस्त है या जो कि किसी न किसी तरह से अपने हितों की पूर्ति कर लेते हैं ? उनके हाथ में एक प्रकार की शक्ति है, ताकत है इस वास्ते वे ऐसा कर सकते हैं, लेकिन पालियामेंट को सभी पहलुओं पर ध्यान देकर ही ऐसा करना चाहिये ।

अभी तक हम एमरजेंसी के नाम पर लोगों को अपनी बैलट्स टाइटन करने के लिए कहते रहे हैं । अब हम अपनी बैल्ट्स लूज या ढीली कर रहे हैं । चीन और पाकिस्तान के हमले का खतरा अभी भी बना हुआ है, जैसा प्रधान मंत्री जी ने कई बार कहा है । देश पर काली घटायें अभी भी छाई हुई हैं । और भी परेशानियां देश के सामने हैं । लाखों की संख्या में शरणार्थी आ रहे हैं वित्त मंत्री ने सत्तर करोड़ रुपये की बजट में कमी करने के लिए भी कहा है । क्या इसी सत्तर करोड़ में से हम अपने लिये कुछ ले लेना चाहते हैं, यह ठीक नहीं

अगर महंगाई है तो इसका यह इलाज नहीं हैं कि अपने वेतनों में हम वृद्धि कर लें । योंकि इससे इनफ्लेशन और भी बढ़ता है । यह मान लिया गया है कि, पैसा बढ़ा कर हम इनफ्लेशन को दूर नहीं कर सकते हैं । ऐसी हालत में हमारा जो कर्तव्य है, उसको हमें पहचानना चाहिये । हम लोगों के, आम जनता के एजेंट हैं, मुनीम हैं, जनता ही हमारी मालिक है । वही आज मुसीबत में मुबतला है । ऐसे समय में उसकी तिजोरी में से हम बढ़ा कर पैसा ले लें यह बड़े ही दुःख की बात होगी ।

पेपर की कटिंग्ज मेरे पास हैं । इतनी बातें इस बिल के विरोध में छपी हैं कि कुछ कहना नहीं । जनता की तकलीफों को देखते हुए अगर हम इस बिल को आज वापस ले लें तो कितना अच्छा प्रभाव जनता पर पड़ेगा, एक उदाहरण हम देश के सामने रख सकेंगे । यह एक ऐसा आदर्श होगा जो कि औरों के लिए अनुकरनीय होगा। नहीं तो वही बात जो कि अंग्रेजों के जमाने में कही जाती थी आज हम पर भी लागू होगी कि :

> कौम के गम में डिनर खाते हैं हुक्काम के साथ
> रंज लीडर को है मगर आराम के साथ ।

श्री हुकम चन्द कछवाय : आप इधर आकर बैठिये ।

श्रीमती सुभद्रा जोशी (बलरामपुर) : उपाध्यक्ष महोदय, जो अमेंडमेंट्स राज्य सभा से पास हो कर आई हैं, उनका अनुमोदन करने के लिए मैं खड़ी हुई हूं । जो माननीय सदस्य इस का विरोध कर रहे हैं, वे अगर पालियामेंट के मेम्बर को अनआर्गेनाइज्ड लेबर समझ लें तो कोई बुराई की बात नहीं है। अफसोस और दुर्भाग्य की बात यही है कि न तो हम डैमंस्ट्रेशन कर सकते हैं और न ही जलूस निकाल सकते हैं और न ही हड़ताल कर सकते हैं। दूसरा दुर्भाग्य यह है कि हमको सैलरीज का खुद ही फैसला करना पड़ता है । इससे ज्यादा दुर्भाग्य की बात हमारे लिये और कोई नहीं हो सकती है ।

मैं उन सदस्यों की तरफ से आप से निवेदन करना चाहती हूं जिनका और कोई

[श्रीमती सुभद्रा जोशी]

आमदनी का जरिया नहीं है। आप इसका विरोध न करें। पार्लियामेंट के मैम्बरों को भी कहीं न कहीं से अपना गुजारा करना पड़ता है, बाप दादा की सम्पत्ति हो, अपनी सम्पत्ति हो, लोगों की कमाई हो, चोरी का पैसा हो, रिश्वत का पैसा हो, कहीं न कहीं से हर एक को लेकर काम करना पड़ेगा। यह बात मैं बहुत ही सफाई से कहना चाहती हूं। हमारा दुर्भाग्य है कि हम और किसी से नहीं कह सकते हैं कि हमारी तनख्वाहें बढ़ाओ, हमें खुद बढ़ानी पड़ती हैं। हमारे माननीय सदस्य ने हार्डशिप्स का वर्णन किया है और बताया है कि किस तरह से से अनाज महंगा है, किस तरह से काम महंगा है। जिस तरह से और जिस स्पीड से ये चीजें चल रही हैं उसी तरह से पोलिटिकल काम भी महंगाई में आगे बढ़ रहा है, उतना ही अधिक काम हम को करना पड़ता है। अफसोस यही है कि आज हमारी कोई यूनियन नहीं है। अगर हमारी भी यूनियन होती और मिस्टर बनर्जी या मिस्टर दाजी उसके प्रेजीडेंट होते तो हम गरीब लोगों की जो मुसीबतें हैं, लोगों के पैसे से चन्दा मांग कर इलैक्शन लड़ कर जो हम आते हैं, तो वे भी हमारी तरफ से बोलते। आज भी मैं उनसे एक प्रार्थना करना चाहती हूं वे जुलूसों का नेतृत्व करते हैं, बहुत ऊंचा बोलते हैं कि तनख्वाहें बढ़नी चाहिऐं, उनको इतना भी पूछ लेना चाहिये कि जो उनकी सेवा करने के लिए पार्लियामेंट के मेंम्बर हैं या कोई और भी सियासी वर्कर्ज हैं चाहे वे किसी भी पार्टी के हैं, उनकी मुश्किलात और मांगें क्या हैं और उन मांगों को भी वे अपनी हड़ताल या डैमंस्ट्रेशन्ज में शामिल कर लें।

Mr. Deputy-Speaker: Before I call upon Shri Raghunath Singh, I shall call the Minister. Shri Bhagavati—does he want to say anything?

The Deputy Minister in the Department of Communications (Shri Bhagavati): No, Sir.

Mr. Deputy-Speaker: Shri L. N. Mishra—you do not want to say anything.

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): No, Sir.

Shri Hanumanthaiya: The Ministers are not participating in this.

An Hon. Member: They are neutral.

Mr. Deputy-Speaker: All right. Shri Raghunath Singh.

श्री रघुनाथ सिंह : उपाध्यक्ष महोदय, मैं अपने विरोधी पक्ष के बन्धुओं को बहुत धन्यवाद देता हूं और साथ साथ यह भी कहना चाहता हूं कि सब की आमदनी अधिक हो, सब की तनख्वाह बढ़े, आप लोग सुखी हों, अच्छे हों। हमारी सुभद्रा बहन ने जो भावनायें व्यक्त की हैं, वही भावनायें हम सब की हैं। उनसे ज्यादा मैं कुछ नहीं कहना चाहता हूं, इसलिए कि सब की भावनायें और सब की परिस्थितियां उन्होंने आपके सामने लाकर रख दी हैं। कांग्रेस वाले और आप लोग भी सोशल वर्कर, राजनीतिक वर्कर हैं, कार्यकर्त्ता हैं। जो सदस्य यहां है उनमें से 70 प्रतिशत सदस्य ऐसे होंगे जिन्होंने अपने जीवन में सामाजिक सेवा करने के अलावा और कुछ किया ही नहीं है। उन्होंने कांग्रेस वर्क या अपनी अपनी पार्टी का वर्क, समाज की सेवा या देशभक्ति या राज्य क्रान्ति में भाग लेने के सिवा कुछ और किया ही नहीं हैं। अपना जीवन उन्होंने इसी में लगा दिया है। आप समझ सकते हैं, जो लोग इलैक्शन जीत कर आते हैं और इलैक्शन में मान लीजिये बस हजार रुपया खर्च होता है, वह रुपया कहां से आयेगा ?

एक माननीय सदस्य : पार्टी से।

श्री रघुनाथ सिंह : पार्टी के पास कहां से आयेगा ? पार्टी पूंजीपतियों से लेगी। क्या आप चाहते हैं कि हम पूंजीपतियों के हाथ में चले जायें...

श्री इन्द्रजीत गुप्त (कलकत्ता-दक्षिण पश्चिम) : आईन को बदलिये । आईन आपने ही बनाया हुआ है ।

श्री शिव नारायण : रशिया से नहीं आता है हमारे पास पैसा ।

श्री दाजी : सोशल वर्कर हैं तो पब्लिक से इकट्ठा क्यों नहीं करते हैं ।

श्री रघुनाथ सिंह : आप भी तो सोशल वर्कर हैं ।

श्री दाजी : पब्लिक से इकट्ठा करते हैं ।

श्री रघुनाथ सिंह : अगर हमें हिन्दुस्तान में डैमोक्रेसी को रखना है, लोकतन्त्र को रखना है तो हमें भी इंडिपेंडेंट होना चाहिये, हम लोगों में भी इतनी शक्ति होनी चाहिये, इतनी ताकत होनी चाहिये कि अपने पैसे से इलैक्शन लड़ कर यहां आ सकें । पूंजीपतियों या किन्हीं दूसरे वर्गों के अनुयायी हम न हों । क्योंकि जिसके पैसे से इलैक्शन लड़ कर हम आयेंगे, हम उसके लिए हाथ उठायेंगे । अगर यह व्यवस्था हिन्दुस्तान में रहेगी तो हिन्दुस्तान में लोकतन्त्र सफल नहीं हो सकता है, लोकतन्त्र चल नहीं सकता है ।

इन शब्दों के साथ मैं आपको धन्यवाद देता हूं और प्रार्थना करता हूं कि इन एमेंडमेंट को मान लिया जाए ।

Mr. Deputy-Speaker: The question is:

"That the following amendments made by Rajya Sabha in the Bill further to amend the Salaries and Allowances of Members of Parliament Act, 1954, be taken into consideration:—

Clause 1

1. That at page 1, for line 5, the following be *substituted*, namely:—

"(2) It shall be deemed to have come into force on the 1st day of June, 1964."

Clause 3

2. That at page 2, lines 4 to 7, the words "to a member whose usual place of residence is more than seven hundred kilometres by rail or road from the place where the session of the House of Parliament or the sitting of the Committee is being held" be *deleted*.

Clause 4

3. That at page 2, clause 4 be *deleted*."

The Lok Sabha divided.

Division No. 7] AYES [15.24 hrs.

Abdul Wahid, Shri T.
Achuthan, Shri
Alva, Shri A.S.
Alva, Shri Joachim
Aney, Dr. M.S.
Ankineedu, Shri
Babunath Singh, Shri
Bakliwal, Shri
Bla Krishna Singh, Shri
Barman, Shri P.C.
Barrow, Shri
Barua, Shri R.
Basumatari, Shri
Bhanu Prakash Singh Shri
Bhattacharyya, Shri C.K.
Bhawani, Shri Lakhmu
Brij Basi Lal, Shri
Chakraverti, Shri P.R.
Chandrabhan Singh, Shri
Chaudhuri, Shri D.S.
Chavda, Shrimati Joraben
Chuni Lal, Shri
Dafle, Shri
Daljit, Singh, Shri
Das, Shri B.K.
Deshmukh, Shri B.D.
Dharamalingam, Shri
Dighe, Shri
Dorai, Shri Kansinatha
Dubey, Shri R.G.
Dwivedi, Shri M.L.
Gahmari, Shri
Ganapati Ram, Shri
Gandhi, Shri V.B.
Ganga Devi, Shrimati
Goni, Shri Abdul Ghani
Gupta, Shri Badshah
Hanumanthaiya, Shri
Harvani, Shri Ansar
Hem Raj, Shri
Himatsingka, Shri
Iqbal Singh, Shri
Jamunadevi, Shrimati
Jha, Shri Yogendra
Joshi, Shrimati Subhadra
Kakkar, Shri Gauri Shankar
Kamble, Shri
Kedaria, Shri C.M.
Khan, Shri Osman Ali
Katoki, Shri Liladhar
Koujalgi, Shri
Kripa Shankar, Shri
Lalit Sen, Shri
Laskar, Shri N.R.
Laxmi Bai, Shrimati
Mahishi, Shrimati Sarojini
Malaichami, Shri
Malhotra, Shri Inder J.
Malliah, Shri U.S.
Mandal, Shri Yamuna Prasad
Maniyangadan, Shri
Marandi, Shri
Masuriya Din, Shri

Matcharaju, Shri
Mathur, Shri Shiv Charan
Mehrotra, Shri Braj Bihari
Mehta, Shri Jashvant
Mengi, Shri Gopal Datt
Mirza, Shri Bahar i
Mishra, Shri Bibhuti
Mohanty, Shri G.
Mukane, Shri
Mukerjee, Shrimati Sharda
Munzni, Shri David
Murti, Shri M.S.
Niranjan Lal, Shri
Paliwal, Shri
Pande, Shri K.N.
Panna Lal, Shri
Pant, Shri K.C.
Paramasivan, Shri
Patel, Shri P.R.
Patel, Shri Rajeshwar
Pillai, Shri Nataraja
Prabhakar, Shri Naval
Pratap Singh, Shri
Raghunath Singh, Shri
Rajdeo Singh, Shri
Raju, Shri D.B.
Ram Sewak, Shri
Ram Swarup, Shri
Rane, Shri
Ranga Rao, Shri
Rao, Shri Ramapathi
Reddiar, Shri
Roy, Shri Bishwanath
Sadhu Ram, Shri
Saha, Dr. S.K.
Sahu, Shri Rameshwar
Saigal, Shri A.S.
Samanta ,Shri S.C.
Samnani, Shri
Shah, Shri Manabendra
Shakuntala Deivi, Shrimati
Shankaraiya, Shri
Sharma, Shri K.C.
Sheo Narain, Shri
Shivananjappa, Shri
Shree Narayn Das, Shri
Siddiah, Shri
Sidheshwar Prasad, Shri
Singhvi, Dr. L.M.
Sinha, Shrimati Ramdulari
Sinha, Shrimati Tarkeshwari
Soy, Shri H.C.
Srinivasan, Dr. P.
Subramanyam, Shri T.
Sunder Lal, Shri
Swell, Shri
Tahir, Shri Mohammad
Thomas, Shri A.M.
Tiwary, Shri D.N.
Tiwary, Shri K.N.
Tiwary, Shri R.S.
Tombi, Shri
Tripathi, Shri Krishna Deo
Uikey, Shri
Upadhyaya, Shri Shiva Dutt
Valvi, Shri
Veerappa, Shri
Verma, Shri Balgovind
Virbhadra Singh, Shri
Wadiwa, Shri
Yadava, Shri B.P.

NOES

Banerjee, Shri S.M.
Chakravartty, Shrimati Renu
Chaturvedi, Shri S.N.
Daji, Shri Homi
Elias, Shri Mohammad
Gupta, Shri Indrajit
Kar, Shri Prabhat
Mukerjee, Shri H N.
Warior, Shri

Mr. Deputy-Speaker: The result of the Division is:

Ayes 134; Noes 9.

The motion was adopted.

Mr. Deputy-Speaker: I will now put the amendments. There is an amendment by Shri Chaturvedi to the first amendment. Is he moving it?

Shri S. N. Chaturvedi: Yes, Sir. I beg to move:

That in amendment No. 1, for sub-clause (2) of clause 1, *substitute*—

"(2) It shall come into force on the 1st day of June, 1965."

मेरे कहने का तात्पर्य यह है, कि आज सबके ऊपर प्राइसेस का असर हो रहा है, लेकिन ऐसी हालत में जनता के दुःख दर्द में हमें शामिल होना चाहिये। इसी वजह से मैंने यह संशोधन रक्खा है कि अगर हमें तनखा, भत्ता बढ़ाना ही है, तो जो बातें यहां कही गई उसमें न जाते हुए, हम उसे जून सन् 1965 से लें। ऐसा करने से इस वक्त कम से कम जो देश में मुसीबत है उसका अहसास हम में है ऐसा प्रतीत होता है। अगर हम इसे पिछली जून से बढ़ायेंगे तो हमारे समाजवाद की यह बिल्कुल कलई खोल देगा।

श्री रघुनाथ सिंह : मैं इस संशोधन का विरोध करता हूं। विरोध इस लिये करता हूं कि यह बिल अप्रैल में यहां पास हुआ था फिर वह मई में राज्य सभा में गया। लेकिन पंडित जी के देहान्त के सबब से वहां उस समय पास नहीं हो सका। उसके बाद अब पास हो सका है। इसलिये इसमें कोई फर्क नहीं पड़ता। जून के बाद पार्लियामेंट का कोई सेशन भी नहीं हुआ है। आप इसको सिद्धान्ततः तो स्वीकार करते हैं लेकिन चाहते हैं कि सन् 1965 से लागू होना चाहिये। जब आप इस बिल के सिद्धान्त को स्वीकार करते हैं और इसका समर्थन करते हैं तो जिस दिन बिल

हम लोग पास करें, उसी दिन से इसे लागू होना चाहिये ।

Mr. Deputy-Speaker: I shall now put Mr. Chaturvedi's amendment to the House. The question is:

That in amendment No. 1, for sub-clause (2) of clause 1, substitute—

"(2) It shall come into force on the 1st day of June, 1965."

The Lok Sabha divided:

Division No. 8] **AYES** **[15.27 hrs.**

Banerjee, Shri S.M.
Chakravartty, Shrimati Renu
Chaturvedi, Shri S.N.
Daji, Shri
Elias, Shri Moha
Gupta, Shri Indrajit
Hansda, Shri Subodh
Kar, Shri Prabhat
Kachhavaiya, Shri Hukam Chand
Mukerjee, Shri H.N.
Shah, Shri Manabendra
Shukla, Shri Vidya Charan
Srinivasan, Dr. P.
Warior, Shri

NOES

Achuthan, Shri
Alva, Shri A.S.
Alva, Shri Joachim
Aney, Dr. M.S.
Babunath Singh, Shri
Bakliwal, Shri
Bal Krishna Singh, Shri
Barman, Shri P.C.
Barrow, Shri
Barua, Shri R.
Basumatari, Shri
Bhanu Prakash Singh, Shri
Bhattacharyya, Shri C.K.
Brij Basi Lal, Shri
Chakraverti, Shri P.R.
Chandrabhan Singh, Shri
Chavda, Shrimati Joraben
Dafle, Shri
Daljit Singh, Shri
Das, Shri B.K.
Deshmukh, Shri Shivaji Rao S.
Dharamalingam, Shri
Dighe Shri
Dorai, Shri Kasinatha
Dwivedi, Shri M.L.
Ganapati Ram, Shri
Ganga Devi, Shrimati
Hanumanthaiya, Shri
Harvani, Shri Ansar
Himatsingka, Shri
Iqbal Singh, Shri
Jamunadevi, Shrimati
Jha, Shri Yogendra
Joshi, Shrimati Subhadra
Kakkar, Shri Gauri Shanker
Kamble, Shri
Kedaria, Shri C.M.
Khan, Shri Osman Ali
Katoki, Shri Liladhar
Koujalgi, Shri H.V.
Koya, Shri
Kripa Shankar, Shri
Laskar, Shri N.R.
Laxmi Bai, Shrimati
Mahishi, Shrimati Sarojini
Malaichami, Shri
Malhotra, Shri Inder J.
Malliah, Shri U.S.
Mandal, Dr. P.
Maniyangadan, Shri
Marandi, Shri
Masuriya Din, Shri
Matcharaju, Shri
Mathur, Shri Shiv Charan
Mehrotra, Shri Braj Bihari
Mirza, Shri Bakar Ali
Mishra, Shri Bibhuiti
Mohanty, Shri G.
Mukane, Shri
Mukerjee, Shrimati Sharda
Murti, Shri M.S.
Niranjan Lal, Shri
Pande, Shri K.N.
Panna Lal, Shri
Pant, Shri K.C.
Paramasivan, Shri
Patel, Shri Rajeshwar
Pillai, Shri Nataraja
Prabhakar, Shri Naval
Raghunath Singh, Shri
Raju, Shri D.B.
Ram Sewak, Shri
Ram Swarup, Shri
Ramabadran, Shri
Rane, Shri
Ranga Rao, Shri
Rao, Shri Ramapathi
Reddiar, Shri
Saha, Dr. S.K.
Sahu, Shri Rameshwar
Saigal, Shri A.S.
Samanta, Shri S.C.
Samnani, Shri
Shakuntala Devi, Shrimati
Shankaraiya, Shri
Sheo Narain, Shri
Shivananjappa, Shri
Shree Narayan Das, Shri
Siddiah, Shri
Sidheshwar Prasad, Shri
Singhvi, Dr L.M.
Sinha, Shrimati Ramdulari
Sinha, Shrimati Tarkeshwari
Subramanyam, Shri T.
Sunder Lal, Shri
Swell, Shri
Tiwary, Shri K. N.
Tiwary, Shri R.S.
Tombi, Shri
Tripathi, Shri Krishna Deo
Upadhyaya, Shri Shiva Dutt
Valvi, Shri
Veerappa, Shri
Verma, Shri Balgovind
Virbhadra Singh, Shri
Wadiwa, Shri
Yadava, Shri B.P.

Mr. Deputy-Speaker: The result of the Division is:

Ayes 14: Noes 107.

The motion was negatived.

Mr. Deputy-Speaker: I shall now put the main amendment No. 1 to the House. The question is:

"That the following amendment made by Rajya Sabha in the Bill further to amend the Salaries and Allowances of Members of Parliament Act, 1964, be taken into consideration:—

'*Clause* 1

1. That at page 1, *for* line 5, the following be *substituted*, namely:—

(2) It shall be deemed to have come into force on the 1st day of June, 1964." '

The Lok Sabha divided.

Dr. M. S. Aney (Nagpur): I have voted wrongly, Sir.

Mr. Deputy-Speaker: It does not materially affect the result. The result* of the division is as follows:

Ayes 130; Noes 11.

The motion was adopted.

Mr. Deputy-Speaker: The question is:

That the following amendments made by Rajya Sabha in the Bill further to amend the Salaries and Allowances of Members of Parliament Act, 1954, be taken into consideration:—

Clause 3

2. That at page 2, lines 4 to 7, the words "to a member whose usual place of residence is more than seven hundred kilometres by rail or road from the place where the session of the House of Parliament or the sitting of the Committee is being held" be *deleted.*

Clause 4

3. That at page 2, clause 4 be *deleted.*'

The Lok Sabha divided:

Shri C. K. Bhattacharyya (Raiganj): It looks like misuse of the procedure of the House—what they are doing. Of course, they are making the proceedings lively, but I think it is misuse of the procedure.

Shri Daji: Sir, I rise to a point of order. He must withdraw the words "misuse". We are using our right to claim a division.

Mr. Deputy-Speaker: They have the right to demand a division. There is no misuse of procedure.

Shri Daji: He must withdraw those words.

Shri Hanumanthaiya: They are not unparliamentary.

Shri Vidya Charan Shukla (Mahsamud): There cannot be any proceedings when the lobbies are being cleared.

Mr. Deputy-Speaker: I hold that it is no misuse of procedure.

Shri Vidya Charan Shukla: When the lobbies are being cleared, the House is not in regular session.

Mr. Deputy-Speaker: The lobbies are already cleared; the doors are locked and nobody can enter now.

Shri Daji: If they want a wage rise let them be more modest, not so shameless.

Mr. Deputy-Speaker: I learn that there is a failure in the voting system. Therefore, I would request those hon. Members who are in favour of these amendments to stand up.

*The names of the Members could not be recorded due to mechanical defect in the voting machine.

Shri S. M. Banerjee: Sir, I rise to a point of order. Why not we wait for another day to pass this?

Several Hon. Members *rose*—

Mr. Deputy-Speaker: They may resume their seats.

Shri S. M. Banerjee: Has it been counted?

Mr. Deputy-Speaker: It is a huge majority.

Shri S. M. Banerjee: Sir, it is against parliamentary procedure. The votes will have to be recorded.

Mr. Deputy-Speaker: All right I will count. Those in favour of the amendments may again rise in their seats.

Several Hon. Members *rose*—

Mr. Deputy-Speaker: There are 129. Now, those against these amendments may rise in their seats.

Some hon. Members *rose*—

Mr. Deputy-Speaker: There are 10. So, the result of the division is as follows: Ayes 129, Noes 10.

The motion was adopted.

Shri Raghunath Singh: Sir, I beg to move:

> "That the amendments made by Rajya Sabha in the Bill be agreed to."

Shri H. N. Mukerjee (Calcutta Central): Sir, I am very sorry indeed that Shri Raghunath Singh has thought fit to bring before the House this rather grievous motion which in reality holds up this House to very well deserved ridicule and obloquy before the country. In the last occasion also, on our behalf, it was made very clear that whatever might be the difficulties felt by a few individual members, it was undignified and indecent on the part of Members of this House to give themselves a wage increase in the manner in which it has been sought to be done. When we were young we used to study at school rules of English composition and we would be asked occasionally to amplify the saying "charity begins at home", but we had never an idea that "charity begins at home" is a maxim which is applied by the majority in this House, which means the Congress Party, in the manner in which Shri Raghunath Singh and his friends have sought to do. It is a most extraordinary thing, and I wish the majority in this House which has already expressed its opinion, gave its mind a little more earnestly to this matter.

It is nothing short of a calumny that at a time when people all over the country are suffering under the most grievous blows on account of the rise in prices, at a time when the employees of government in the Centre as well as in the States, not to speak of the public sector undertakings, are asking for a certain increase in their incomes because of the rise in the cost of living, at a time when the Government is turning a deaf ear to all sorts of demands, in regard to bonus for instance, at that very particular time, the two Houses of Parliament are coming together in a most vicious fashion in order to give themselves a pay rise. It is a most amazing thing. If this House can behave in this fashion, if this House can put the interests of a handful of Members who are not even a microscopic minority in this country, if this House places the interests of a few Members of the House above the interests of the people of this country, what right have we to call ourselves the representatives of our people? That is a point of view which we have tried to present, and I think it is a sheer scandal if this kind of thing is forced down our throats. I do not know, as I have said before, maybe, footling little reasons could be put forward regarding the difficulties in making both ends meet which some of our Members might have experienced, but for that reason to give away a whole principle is something which is not

[Shri H. N. Mukerjee]

understandable. When we should try to represent the feelings of our people when we should try to represent in some measure the life and aspirations of our people, we betray that trust, we are doing something which goes against the whole grain of human decency, not to speak of parliamentary democracy. In the name of a majority which is ruling the roost in this place, if this kind of measure is put on the statute book and members of both Houses of Parliament get just a pat on the back and also an additional package of wages, that is something against which we ought to raise our voice, and that is exactly what I am trying to do.

Mr. Deputy-Speaker: The question is:

"That the amendments recommended by Rajya Sabha be agreed to."

The Lok Sabha divided

Division No. 10] **AYES** **15.44 hrs.**

Abdul Wahid, Shri T.
Achuthan, Shri
Alva, Shri A.S.
Alva, Shri Joachim
Aney, Dr. M.S.
Ankineedu, Shri
Babunath Singh, Shri
Bakliwal Shri
Bal Krishna Singh, Shri
Barman, Shri P.C.
Barrow, Shri
Basappa, Shri
Basumatari, Shri
Bhanu Prakash Sngh, Shri
Bhattacharyya, Shri C.K.
Bhawani, Shri Lakhmu
Birendra Bahadur Singh, Shri
Bist. Shri J.B.S.
Brij Basi Lal Shri
Brij Raj Singh Kotah, Shri
Chakraverti, Shri P.R.
Chandrabhan Singh, Shri
Chaudhuri, Shri D.S.
Chavda, Shrimati Johraben
Chuni Lal, Shri
Dafle, Shri
Das, Shri B K.
Dass, Shri G.
Deshmukh, Shri B.D.
Deshmukh, Shri Shivaji Rao S.
Dharamalingam, Shri
Dighe, Shri
Dorai, Shri Kasinatha
Dubey, Shri R.G.
Dwivedi, Shri M.L.
Elayaperumal, Shri
Gahmari, Shri
Ganapati Ram, Shri
Gandhi, Shri V.B.
Ganga Devi, Shrimati
Goni, Shri Abdul Ghani
Gounder, Shri Muthu
Gupta, Shri Badshah
Hanumanthaiya, Shri
Harvani, Shri Ansar
Hem Raj, Shri
Iqbal Singh, Shri
Jamunadevi, Shrimati
Jha, Shri Yogndra
Joshi, Shrimati Subhadra
Kajrolkar, Shri
Kamble, Shri
Kedaria, Shri C.M.
Keishing, Shri Rishang
Koujalgi, Shri H.V.
Kripa Shankar, Shri
Laskar, Shri N.R.
Laxmi Bai, Shrimati
Mahishi, Dr. Sarojini
Malhotra, Shri Inder J.
Malliah, Shri U.S.
Mandal, Shri Yamuna Prasad
Maniyangadan, Shri
Marandi, Shri
Masuriya Din, Shri
Matcharaju, Shri
Mathur, Shri Harish Chandra
Mathur, Shri Shiv Charan
Mehrotra, Shri Braj Bihari
Mehta, Shri J.R.
Melkote, Dr.
Mengi, Shri Gopal Datt
Mirza, Shri Bakar Ali
Mishra, Shri Bibhuti
Mohanty, Shri Gokalananda
Mukane, Shri
Mukerjee, Shrimati Sharda
Munzni, Shri David
Murti, Shri M.S.
Niranjan Lal, Shri
Paliwal, Shri
Pande, Shri K.N.
Panna Lal, Shri
Pant, Shri K.C.
Paramasivan, Shri
Patel, Shri P.R.
Patel, Shri Rajeshwar
Pillai, Shri Nataraja
Prabhakar, Shri Naval
Pratap Singh, Shri
Raghunath Singh, Shri
Rajdeo Singh, Shri
Raju, Shri D.B.
Ram Sewak, Shri
Ram Swarup, Shri
Rane, Shri
Ranga Rao, Shri
Rao, Shri Mathyal
Rao, Shri Ramapathi
Reddiar, Shri
Roy, Shri Bishwanath
Sadhu Ram, Shri
Saha, Dr. S.K.
Sahu, Shri Rameshwar
Saigal, Shri A.S.
Samanta, Shri S.C.
Samnani, Shri
Satyabhama Devi, Shrimati
Shah, Shri Manabendra
Shakuntala Devi, Shrimati
Shankaraiya, Shri
Sharma, Shri K.C.
Sheo Narain, Shri
Shree Narayan Das, Shri
Siddiah, Shri
Sidheshwar Prasad, Shri
Singh, Shri S.T.
Sinha, Shrimati Tarkeshwari
Srinivasan, Dr. P.
Subramanyam, Shri T.
Sunder Lal, Shri
Swell, Shri
Tahir, Shri Mohammad
Tiwary, Shri D.N.
Tiwary, Shri K.N.
Tiwary, Shri R.S.
Tripathi, Shri Krishna Deo
Uikey, Shri
Ulaka, Shri
Upadhyaya, Shri Shiva Dutt
Valvi, Shri
Veerappa, Shri
Verma, Shri Balgovind
Virbhadra Singh, Shri
Wadiwa, Shri
Yadava, Shri B.P.

NOES

Bade, Shri
Banerjee, Shri S.M.
Chakravartty, Shrimati Renu
Chaturvedi, Shri S.N.
Daji, Shri
Elias, Shri Mohammad
Gupta, Shri Indrajit
Kar, Shri Prabhat
Mukerjee, Shri H.N.
Warior, Shri

Mr. Deputy-Speaker: The result of the Division is: Ayes 136; Noes 10.

The motion was adopted.

Shri H. N. Mukerjee: In view of what has happened, we leave the House as a gesture of protest against the passing of this measure.

(*Shri H. N. Mukerjee and some other hon. Members then left the House*).

15.47 hrs.

INCOME-TAX (AMENDMENT) BILL

(*Amendment of Section* 2) *by Shri C. K. Bhattacharyya.*

Mr. Deputy-Speaker: We will now take up the next item of business. Shri C. K. Bhattacharyya.

Shri C. K. Bhattacharyya (Raiganj): What about the Constitution (Amendment) Bill of Shri Prakash Vir Shastri?

Mr. Deputy-Speaker: It has been postponed.

श्री प्रकाशवीर शास्त्री (बिजनौर) : इससे पहले कि श्री भट्टाचार्य अपना भाषण प्रारम्भ करें, मैं आप से यह निवेदन करना चाहता हूं कि पिछले विधेयक के लिए जो 45 मिनट का समय निर्धारित किया गया था, उससे अधिक जो समय लग गया है, वह समय आज ही बढ़ा लिया जाये । जो पन्द्रह बीस मिनट अधिक लग गए हैं, वे आज ही पांच बजे के बाद ले लिये जायें, क्योंकि काश्मीर की स्थिति ऐसी है कि गवर्नमेंट का प्वायंट आफ़ व्यू भी सदन के सामने आ जाना चाहिए ।

Mr. Deputy-Speaker: No.

Shri C. K. Bhattacharyya: I beg to move:

> "That the Bill further to amend the Income-tax Act, 1961, be taken into consideration."

This Bill says that in section 2 of the Income-tax Act, the following clause shall be inserted, namely:

> "Hindu undivided family' means a Hindu undivided family governed by the *mitakshara* law."

15.49 hrs.

[DR. SAROJINI MAHISHI *in the Chair*]

I had introduced a Bill for this purpose in the Second Lok Sabha but the Bill lapsed when the Lok Sabha . . .

श्री हुकम चन्द कछवाय (देवास) : यह कौनसा बिल चल रहा है ?

श्री प्रकाशवीर शास्त्री : सभानेत्री जी, मैं आपसे यह व्यवस्था चाहता हूं कि इसके बाद वह विधेयक आना चाहिए, जिस को "ए" कैटेगरी में रखा गया है । इसके बाद दूसरे विधेयक किस तरह से आ सकते हैं— "बी" और "सी" कैटेगरी के बिल किस तरह चर्चा का विषय हो सकते हैं ?

Mr. Chairman: Once the Deputy-Speaker has given a ruling, I cannot have any say in the matter.

श्री प्रकाशवीर शास्त्री : रूलिंग का सवाल नहीं है ।

Mr. Chairman: According to the procedure it is indefinitely adjourned. There is no special time fixed for taking up the discussion again.